

particular notice from Shri Indrajit Gupta has said 'in consultation with the Prime Minister and the State Government'. I have just now asked the hon. Prime Minister also, and I understand that there was no consultation with him in Calcutta.

PAPERS LAID ON THE TABLE—  
contd.

NOTIFICATIONS UNDER PREVENTION OF  
FOOD ADULTERATION ACT

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** On behalf of Dr. Sushila Nayar . . . (Laughter), I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(1) The Prevention of Food Adulteration (Amendment) Rules, 1964 published in Notification No. GSR. 1182 dated the 22nd August, 1964.

(2) The Prevention of Food Adulteration (Second Amendment) Rules, 1964, published in Notification No. GSR 1222 dated the 29th August, 1964. [Placed in Library. See No. LT-3223/64].

**Mr. Speaker:** The hon. Minister must have realised that the Members have objections to Shri Mehr Chand Khanna representing Dr. Sushila Nayar.

**Shri Hari Vishnu Kamath:** He has played his part well.

NOTIFICATIONS UNDER CUSTOMS ACT  
ETC.

**The Minister of Planning (Shri B. R. Bhagat):** I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1260 dated the 5th September, 1964.
- (ii) G.S.R. 1279 dated the 12th September, 1964.

(iii) G.S.R. 1282 dated the 12th September, 1964.

(iv) G.S.R. 1283 dated the 12th September, 1964.

(v) G.S.R. 1285 dated the 12th September, 1964.

(vi) G.S.R. 1286 dated the 12th September, 1964.

[Placed in Library. See No. LT-3224/64].

(2) A copy each of the following notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(i) G.S.R. 1280 dated the 12th September, 1964.

(ii) G.S.R. 1281 dated the 12th September, 1964. [Placed in Library. See No. LT-3226/64].

(3) A copy of Notification No. G.S.R. 1284 dated the 12th September, 1964 containing Corrigendum to G.S.R. 1087 dated the 1st August, 1964, under section 159 of the Customs Act 1962 and section 38 of the Central Excises and Salt Act 1964. [Placed in Library. See No. LT-3228/64].

(4) A copy of the Annuity Deposit Scheme, 1964 published in Notification No. G.S.R. 1214 dated the 10th September, 1964, under sub-section (4) of section 280W of the Income-tax Act, 1961. [Placed in Library. See No. LT-3227/64].

(5) A copy each of the following schemes under sub-section (1) of section 45 of the Banking Companies Act, 1949:—

- (i) Scheme for the amalgamation of the Unao Commercial Bank Ltd. with the Bareilly Corporation (Bank) Ltd. published

[Shri B. R. Bhagat].

in Notification No. S.O. 2766 dated the 15th August, 1964.

[Placed in Library. See No. LT-3228/64].

- (ii) Scheme for the amalgamation of the Latin Christian Bank Ltd., Ernakulam, with the State Bank of Travancore, Trivandrum published in Notification No. S.O. 2823 dated the 22nd August, 1964. [Placed in Library. See No. LT-3229/64].

- (iii) Scheme for the amalgamation of the Southern Bank Ltd. with the United Industrial Bank Ltd. published in Notification No. S.O. 2810 dated the 20th August, 1964. [Placed in Library. See No. LT-3230/64].

12.32 hrs.

INTIMATION RE: RELEASE OF  
MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following letter dated the 21st September, 1964 from the Sessions Judge, Eluru:

"I have the honour to inform you that Shrimati V. Virola Devi, Member, Lok Sabha, who was convicted on the 18th September, 1964, by the Additional District Munsif Magistrate, Eluru, for offences under sections 341 and 353, Indian Penal Code, and sentenced to undergo simple imprisonment for one week and simple imprisonment for six weeks, respectively (both the sentences to run concurrently) for having restrained two employees of the Andhra Bank, Eluru, from going into the Bank on the 26th August, 1964, and for having used criminal force....

**An hon. Member:** She is here in the House.

**Mr. Speaker:** I am coming to that. I have to read it.

"... against the Sub-Inspector of Police who was discharging his duty at the Bank, is ordered to be released on bail under section 426(1), Criminal Procedure Code, by this Court on the 21st September, 1964, suspending the sentences passed, pending disposal of the criminal appeal filed in this Court."

ANTI-CORRUPTION LAWS  
(AMENDMENT) BILL\*

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947 and the Criminal Law Amendment Act, 1952."

*The motion was adopted.*

**Shri Hathi:** I introduce the Bill.†

**Shri Hari Vishnu Kamath (Hoshangabad):** Before you proceed with the next item of the agenda, I wish to have a clarification. Today's List of Business, and tomorrow's also, have come to us and I find that tomorrow's

\*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 24-9-64.

†Introduced with the recommendation of the President.